

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 1ST DAY OF OCTOBER, 2001

Original Application No. 1148 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

N.Balasubramanian, Son of
Late K.P.Narayanan, R/o B 8/8
Air Force Station, Izzat Nagar, Bareilly
City & District Bareilly.

... Applicant

(In Person)

Versus

1. Union of India through Secretary
Ministry of Defence, Government
of India, South Block, New Delhi.
2. Engineer-in-chief, Army Headquarters
Kashmir House, Rajaji Marg,
New Delhi 110 011

... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,v.c.

By this application u/s 19 of A.T.Act 1985
applicant has prayed for a direction to respondent
no.2 to place the name of the applicant before review
D.P.C for consideration of his name for promotion to
the post of Superintending Engineer against the
vacancies of 1999-2000 and 2000-2001, as the name of
the applicant was not included in the list submitted
to D.P.C which held its meeting in March 2001. It is
also submitted that if the result of the applicant's
selection for promotion by D.P.C cannot be declared in
view of the memo of charge served on him vide letter
dated 4.10.2000, The name may be kept in sealed
cover, so that it may be opened immediately on
conclusion of the disciplinary proceedings pending
against him. Applicant has also submitted before us
that before coming to this Tribunal he filed a

:: 2 ::

representation on 24.8.2001 before respondent no.2, Engineer-in-Chief, Army Headquarters, New Delhi. It is claimed that the representation is still pending and it has not been decided.

Since the applicant has already approached the Competent Authority before coming to this Tribunal, the ends of justice shall be served if the respondents no.2 is directed to consider and decide the representation of the applicant by a reasoned order within a specified time.

The OA is accordingly disposed of finally with the direction to respondent no.2 to consider and decide the representation of the applicant ~~dated~~ ^{→ by a reasoned order ←} 24.8.2001(Annexure A-11), within a period of six weeks, from the date a copy of this order is filed before him. There will be no order as to costs.

The copy of this order shall be given to the applicant within 24 hours.



MEMBER(A)



VICE CHAIRMAN

Dated: 01.10.2001

Uv/